

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 187/KB/2018

Present:1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M. B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th April 2018, 10.30 A.M

Name of the Company		Shri Krishna Agri Projects Pvt.Ltd.-Vs- Feedatives Pharma Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Shaunak Mitra AyUSH BHALOTIA	appearing on behalf of Petitioner	Ayush Bhalotia 25/4/18
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②	Gaurav Singh, Advocate	appearing on behalf of Respondent	Gaurav Singh, 25.4.18
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ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor entered appearance and sought further time to file Vakalatnama along with the Board Resolution and reply affidavit. Time is granted.

Vakalatnama along with the Board Resolution and reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For further consideration list it on 09/07/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)